



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL;  
CUTTACK BENCH, CUTTACK**

**O.A. No. 260/00373 / 2016**

*Raghunandan Mohanty*

**IN THE MATTER OF :** An application under Sec.19 of the  
Administrative' Tribunals' Act, 1985.

**AND**

**IN THE MATTER OF :** Sri Raghunandan Mohanty, aged about 41  
years son of Sri Mathurananda Mohanty,  
permanent resident of Vill. Siriadei Sahi, PO.  
Balakati, P.s. Baliantha, Dist- Khurda- 752100 .

*Raghunandan Mohanty* ... ... ... **Applicant**

**-Vrs**

1. Union of India represented through its Director  
General, Department of Posts, Government of  
India, Dak Bhawan, New Delhi.
2. Inspector of Posts, South Sub-Division, G.P.O,  
Bhubaneswar, Dist. Khurda- 1.

*W.M.*



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3. Senior Superintendent of Post Offices,  
Bhubaneswar Division, Forest Park,  
Bhubaneswar- 9.

4. Asst. Superintendent of Posts (O. D),  
Bhubaneswar Division, Forest Park,  
Bhubaneswar-9.

5. Director of Postal Services, Bhubaneswar  
Circle, C.P.M.G Building, Bhubaneswar – 1.

...      ...      ...      **Respondents**

✓ All

b

Dashanada M.D.S

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**ORDER (ORAL)**  
**Dated 26.05.2016**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. H.K.Mohanty, Ld. Counsel for the Applicant, and Mr. G.R.Verma, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following prayer:-

“i) Direction/directions may be issued to Respondent No. 2 as the Appointing Authority to issue the posting order in favour of the applicant as a necessary follow up order to the appointment order dated 10.02.2016 within a time frame to be stipulated by this Hon’ble Tribunal.

ii) Any other direction/directions may be issued as deemed fit and proper in the facts and circumstances in the interest of justice and to prevent abuse of the process of the court.”

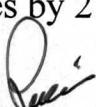
3. The case of the applicant is that in pursuance of advertisement dated 21.12.2015 he applied for the post of GDS MD/MC for Mangalpur BO (UR) in account with Pipili S.O. and was selected. In view of appointment letter dated 10.02.2016, his documents were verified on 18.02.2016. His grievance is that after verification of his documents, no steps have been taken by the Respondents to appoint him in the said post, for which he represented before Respondent No.2 vide representation dated 04.03.2016 (Anenxure-5) followed by another representation dated 19.04.2016 (Annexure-6) but till date no communication has been made to him for which he has moved this Tribunal in this present O.A. with the aforesaid prayers.

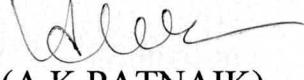


4. Since the representations submitted by the applicant is stated to be pending with Respondent No. 2, without entering into the merit of this case, we dispose of this O.A at the stage of admission itself by directing Respondent No. 2 to consider the representations dated 04.03.2016 (Anenxure-5) and dated 19.04.2016 (Annexure-6), if the same are still pending before him, as per the extant Rules and communicate the result thereof to the applicant by way of a reasoned/speaking order within a period of 02 (two) months from the date of receipt of a copy of this order. If, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him within a further period of 02 weeks from such consideration. We make it clear that if no appointment has been made in the post, in question, then the same will be kept vacant for a further period of two weeks from the date of communication of the order. However, it is also made clear that if in the meantime the said representations have already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 27.05.2016.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)